

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.386/2004.

Friday this the 8th day of October 2004.

CORAM:

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR. H.P.DAS, ADMINISTRATIVE MEMBER

Omara Antharjanam,
W/o K.S.Subramaniam Namboothiri,
GDS BPM, Thonniyamala, residing at:
Kizhakke Illam, Elanthur,
P.O.Pathanamthitta. Applicant

(By Advocate M/s MR.Rajendran Nair & MR Hariraj)

Vs.

1. Union of India represented by
the Secretary,
Ministry of Communications,
New Delhi.
2. Chief Postmaster General,
Kerala Circle,
Trivandrum.
3. The Post Master General,
Central Region,
Ernakulam.
4. Superintendent of Post Offices
Pathanamthitta.
5. Superintendent of Post Offices
Changanasserry. Respondents

(By Advocate Shri C.Rajendran, SCGSC)

The application having been heard on 8.10.2004,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.KV.SACHIDANANDAN, JUDICIAL MEMBER

When the matter was taken up, learned counsel for the respondents submitted that the reliefs sought by the applicant in the O.A. have been granted. He has produced a copy of the order No.GEN/CC-5/35/2004 dated 28.9.2004 issued by the Postal Department, which is kept on record. In the order it is stated



that, the applicant had joined as GDS BPM, Ithithanam under Changannassery Division on 6.9.04(F/N). Since the reliefs have already been granted, the O.A. has become infructuous and the same is dismissed as infructuous. No costs.

Dated the 8th October, 2004.

11-6-20



H.P.DAS
ADMINISTRATIVE MEMBER

K.V.SACHIDANANDAN
JUDICIAL MEMBER

rv